

# HIGH COURT OF MP BENCH AT INDORE

MCRC No.19711/2019

Parsingh vs. State of M.P.

Indore: Dated:-23.05.2019

Shri D.S. Rathore, learned counsel for the petitioner.

Shri Y.K. Gupta, learned Public Prosecutor for the respondent/State.

Heard with the aid of case diary.

## ORDER

1. This is first application under Section 439 of the Code of Criminal Procedure seeking bail in connection with Crime No.313/2018 registered at Police Station Raipuriya, District Jhabua for the offence punishable under Sections 397 and 395 of IPC read with Section 25-B of the Arms Act.
2. As per the prosecution case, Rs.8,25,000-00 were looted from the complainant who had come for purchasing Cotton. The present applicant and co-accused persons had come on two motor-cycle, one of the accused had fired from country made pistol and another had inflicted Faliya blow on the complainant.
3. Learned counsel for the applicant submits that the present petition has complete parity with the coaccused person Lala who has already been granted bail by co-ordinate Bench of this Court in MCRC No.10386/2019. Charge-sheet has been filed. The applicant has no criminal antecedents. Therefore, he may be granted bail.
4. Learned Public Prosecutor for the State has opposed the prayer, however, he has not controverted the fact of parity with the co-accused Lala.
5. In view of the arguments advanced by the learned counsel for the petitioner, allegations made against him, I deem it proper to release the accused on bail. Therefore, without commenting on merits of the case, the application is allowed.
6. It is directed that the **petitioner Parsingh S/o Savesingh** be released from custody on his furnishing a personal bond in the sum of **Rs.25,000/- (Rupees Twenty Five Thousand)** with one solvent surety to the satisfaction of the Trial Court for his appearance before the Trial Court as and when required further subject to the following conditions:-

(i) The petitioner shall co-operate with the trial and shall not seek

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unnecessary adjournments on frivolous grounds to protract the trial;

(ii) The petitioner shall not directly or indirectly allure or make any inducement, threat or promise to the prosecution witnesses, so as to dissuade them from disclosing truth before the Court;

(iii) The petitioner shall not commit any offence or involve in any criminal activity;

**(vi) In case of his involvement in any other criminal activity or breach of any other aforesaid conditions, the bail granted in this case may also be cancelled.**

**(Virender Singh)  
Judge**

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